

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).10695/2025

[Arising out of impugned final judgment and order dated 12-04-2019 in CRLA No.34/1992 passed by the High Court of Judicature at Allahabad]

NOHAR

PETITIONER(S)

VERSUS

THE STATE OF U.P. & ANR.

RESPONDENT(S)

IA No. 136117/2025 - CONDONATION OF DELAY IN FILING

IA No. 136118/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 02-12-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

[Ms. Pradnya Bheke (e.mail Id.: pradnya031994@gmail.com and enrollment no.: MAH/8694/2020), *Amicus Curiae* (pro bono)]

For Petitioner(s) :

Ms. Bharti Tyagi, AOR
Mr. Tarun Bhati, Adv.
Mr. Vikash Kumar, Adv.
Mr. D K Singh, Adv.

For Respondent(s) :

Mrs. Rachna Gupta, AOR
Mr. Shaurya Krishna, Adv.
Mr. Anil Kumar Sinha, Adv.

Upon hearing the counsel the Court made the following
O R D E R

1. Vide Office Report dated 01.12.2025, service qua respondent no.2 is indicated as follows:

"Service report received from the Senior Suptd. Of Police, Mirzaqpur, UP, Stating therein that no such person is residing

at given address, hence notice could not be served."

2. Further, it is submitted that the fresh particulars of the said respondent are not available; as such, the service upon such respondent is deemed to have been served.

3. However, in the interest of justice, we request and appoint Ms. Pradnya Bheke (e.mail Id.: pradnya031994@gmail.com and enrollment no.: MAH/8694/2020), learned counsel, as *amicus curiae* (pro bono), to assist the Court.

4. The Registry is directed to supply the complete paper book in digital form to the learned *amicus curiae* within a period of three working days.

5. Learned *amicus curiae* shall endeavor to get in touch with the respondent directly in writing, apprising her about the pendency of the present petition; the passing of this order; her right of engaging a counsel of choice; and her right of being represented through a legal aid counsel, subject to eligibility.

6. Learned *amicus curiae* shall also get in touch with the Chairman of the concerned District Legal Services Authority, who shall also have the respondent apprised of her rights to the aforesaid effect.

7. We clarify that the learned *amicus curiae* shall continue to assist the Court even if respondent no.2 is represented by a legally engaged counsel.

8. The Registry shall communicate this order to all

concerned forthwith.

9. The Registry shall print the name of the learned *amicus curiae* in the cause list.

10. List on 20.01.2026.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)